

ITEM NO.1509

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 603/2025

RAJNI

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH Crl.A. No. 2569/2025

Date : 23-05-2025 These appeals were listed for order today.

For Appellant(s) :

Ms. Amita Singh Kalkal, AOR  
Mr. Devvrat Pradhan, Adv.

For Respondent(s) :

Mr. Vikas Bansal, Adv.  
Dr. Vijendra Singh, AOR  
Ms. Apurva Singh, Adv.

Mr. Praveen Chaturvedi, AOR

The Court made the following  
O R D E R

There is a typographical error in paragraphs 27 and 29 of the judgment and order dated 20<sup>th</sup> May, 2025. Instead of 'Miscellaneous Case No.9/2020 in respect of Crime Case No.11/2020', it has been typed as 'Miscellaneous Case No.9/2000 in respect of Crime Case No.11/2000'.

The Registry to make the necessary correction and do the needful.

(ANITA MALHOTRA)  
AR-CUM-PS  
(Signed Reportable order is placed on the file.)

(AVGV RAMU)  
COURT MASTER